

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-206(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017**

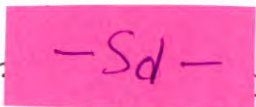
**NAME OF THE COMPANY: M/s. VCommission Media Pvt.Ltd. Vs M/s American Swan Lifestyle
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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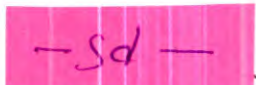
Order

Ld. Counsel for the petitioner submits that though they had taken steps for serving the respondents at the address alleged registered office of the corporate debtor, no such office existed at the given premises. Let affidavit of service be filed. To come up on 31st July 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]